

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 126

**IA(I.B.C)/ 186 (CH)2021, IA(I.B.C)/310 (CH)2021, IA(I.B.C)/ 2347 (CH)2023,
IA(I.B.C)/ 2177 (CH)2023, IA(I.B.C)/ 2178 (CH)2023, IA(I.B.C)/495 (CH)2022,
IA(I.B.C)/498 (CH)2022, IA(I.B.C)/ 2346(CH)2023
CP (IB) No. 218/Chd/Chd/2018**

(Admitted)

IN THE MATTER OF:-

Gangotri Steel Syndicate

...Petitioner

Versus

Jaycon infrastructure ltd.

...Respondent

Under Section: 9, IBC 2016, Sec 25U) 43(1) r/w Sec 44 (1) and 60(5)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 20.05.2024.

Tanvi
09.04.2024

Sd/-
Court Officer